

| Year | Coking Coal imported (million tonnes) |
|---------|---------------------------------------|
| 1988-89 | 4.49 |
| 1989-90 | 4.66 |
| 1990-91 | 5.72 |

(c) Steps have been taken to augment indigenous availability of coking coal. As a result, the import of coking coal by the steel plants is likely to come down progressively.

(d) The Geological Survey of India has estimated (as on 1.1.92) the reserves of coal in the country as 196 billion tonnes.

Clearance of Projects of E. C. L.

5561. SHRI HARADHAN ROY: Will the Minister of COAL be pleased to state:

(a) whether the Coal India Limited and the Administrative Ministry gives clearance to Eastern Coalfields Limited for further projects after it is ensured the extent to which the earlier projects have been implemented by the undertaking;

(b) if so, the names of the projects reviewed; and

(c) if not, the reasons thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI S. B. NYAMAGOUDA): (a) to (c). Clearance of coal Projects for investment approval is given after considering various factors like demand of coal, infrastructural facilities available, techno-economic viability of the project, environmental and forestry clearances and availability of resources etc. Monitoring of

progress of implementation of sanctioned and on-going projects is an independent activity undertaken by the subsidiary company, Coal India Ltd., and Ministry of Coal. Presently there are 6 major projects each costing over Rs. 100.0 cores under implementation in Eastern Coalfields Ltd. These projects are being closely monitored every month at various levels.

Entry of Multinational Companies

5562. SHRI NANI BHATTACHARYA: Will the PRIME MINISTER be pleased to state:

(a) whether the Government are aware that Multinational Companies invest in developing countries for cheap labour, make export to their country of origin and also have repatriation of profit;

(b) if so, the steps being taken to prevent our labourers from being fleeced by Multinational Companies; and

(c) the steps being taken to prevent our country being fleeced by Multinational Companies?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P. J. KURIEN): (a) to (c). The Government's policy is to welcome foreign investment which would bring the much needed foreign exchange, additional resources for investment and generated employment, foreign investment would also bring in technology transfer, market expertise and modern managerial practices which, in turn, enhance the possibility for exports. Availability of manpower at competitive wage levels would remain an important factor for attracting foreign investment in India. However, the foreign investor would also be governed by the labour laws of the country and repatriation of

dividends will have to be covered by export earnings.

Safety Measures in Nuclear Power Plants

5563. SHRI PRAKASH V. PATIL: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to take fresh steps to ensure safety of each of the nuclear power plants in the country; and

(b) if so, the details of such steps being taken?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) The Atomic Energy Regulatory Board is responsible for overseeing safe operation of the nuclear power stations. The Nuclear Power Corporation of India Ltd. are alive to the improvements in technology towards better safety of nuclear power stations. These improvements are incorporated in our nuclear power plants.

(b) Site Selection of unclear power plants, their design, construction, commissioning and operation is done after taking into account all safety related factors. Func-

tions of all safety related systems are guaranteed by diversity and redundancy. Safety reviews are carried out at each of the stages by professional committees at different levels. Rigorous surveillance and quality assurance are continuing at the power stations. The reactors are operated only by qualified staff licensed by the Atomic Energy Regulatory Board. The liquid and gaseous discharges from the reactors are monitored systematically to ensure that they are well within the technical specifications. Because of these reasons, no fresh steps are needed to ensure safety in each of the nuclear power plants.

[*Translations*]

Registered Industrial Units in States

5564. DR. RAMESH CHAND TOMAR:
SHRI DEVI BUX SINGH:

Will the PRIME MINISTER be pleased to state the number of industrial units registered in various States Union Territories under the New Industrial Policy, State/Union Territory-wise?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P. J. KURIEN): A Statement is enclosed.

STATEMENT

Statement indicating State/Union Territory-wise break-up of Industrial Entrepreneur Memoranda filed by the Entrepreneurs during the period from 24th July, 1991 to 29th February, 1992.

| <i>S.No.</i> | <i>State/Union Territory</i> | <i>Industrial Entrepreneur Memoranda</i> |
|--------------|------------------------------|--|
| 1 | 2 | 3 |
| 1. | Andhra Pradesh | 218 |